

(21)

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/07/2017 AT 10.30 PM

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER	: CA/5/2017	
PETITION NUMBER	: CP/510/ (IB)/CB/2017	
NAME OF THE PETITIONER(S)	: VEESONS ENERGY SYSTEMS PVT LTD	
UNDER SECTION	: 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016	

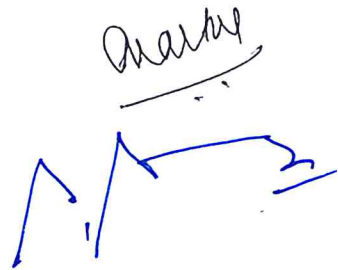
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1). ANANT MERATHIA

Counsel for R1  
Original Applicant

2 S. SRINIVASAN

IRP

*Anant*  


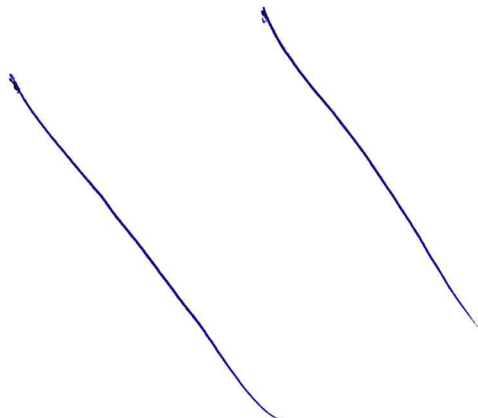
3. E. OMPRAKASH  
(Senior counsel)

financial Creditor



I/B V.M. KARTHIK.

(Ramalingam Associates)



## ORDER

Sr. Counsel for the Financial Creditor, Counsel for Corporate Debtor and IRP Shri S. Srinivasan in person are present. The IRP has constituted a committee of creditors (CoC). The committee vide its decision dated 19.7.2017 has proposed to appoint RP Mr. R. Ragavendran. We take the same on record and order the Registry to make a reference to IBBI for confirmation of the name of the RP as proposed by the CoC. w

It is also on record that vide order dated 26.7.2017, the IRP viz., S. Srinivasan has been permitted to continue with the assignment till a new RP is appointed. Further, the IRP has raised his concerns in relation to some of the issues pertaining to the discussion on recommendation of the name of RP, with regard to which he has already sent letter dated 25.7.2017 to IBBI. While sending the reference to the IBBI, the Registry is directed to attach the letter of IRP with the same for information PV to IBBI. If the Operational Creditor has any objection to the same, they may send the same to IBBI. Put up on 16.8.2017 at 10.30. A.M.

*S. Vijayaraghavan.*

**(S. Vijayaraghavan)**  
**Member (Technical)**  
PAM

*Ch. Md. Sharief Tariq*  
**(Ch. Md. Sharief Tariq)**  
**Member (Judicial)**